

AS PASSED BY LOK SABHA
ON 26 November, 2014

Bill No. 122-C of 2014

THE DELHI SPECIAL POLICE ESTABLISHMENT (AMENDMENT)
BILL, 2014

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further to amend the Delhi Special Police Establishment Act, 1946.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Delhi Special Police Establishment (Amendment) Act, 2014. Short title.

25 of 1946.

2. In the Delhi Special Police Establishment Act, 1946, in section 4A,—

Amendment
of section
4A.

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(a) in sub-section (1), for clause (b), the following clause shall be substituted, namely:—

“(b) the Leader of Opposition recognised as such in the House of the People or where there is no such Leader of Opposition, then, the Leader of the single largest Opposition Party in that House—Member ;”;

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(b) after sub-section (1), the following sub-section shall be inserted, namely:—

“(2) No appointment of a Director shall be invalid merely by reason of any vacancy or absence of a Member in the Committee.”.

LOK SABHA

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further to amend the Delhi Special Police Establishment Act, 1946.

(As passed by Lok Sabha)